

**GOVERNMENT OF INDIA  
MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT  
LOK SABHA**

**UNSTARRED QUESTION NO. 3376  
TO BE ANSWERED ON 07.08.2018**

**SUB-CATEGORIZATION OF OBCs**

**3376. SHRI CH. MALLA REDDY:**

**Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:**

- (a) whether a proposal for sub-categorization of Other Backward Classes (OBCs) is pending with the Government since 2000 and if so, the details thereof;
- (b) whether there is any plan to liberalize the current concept of the creamy layer and if so, the details thereof;
- (c) whether it is a fact that after 1931, no OBC census took place in the country and if so, the reasons therefor;
- (d) whether the Government has any proposal for a separate budget for the upliftment of OBCs and if so, the details thereof;
- (e) whether the Government proposes to give constitutional status to NCBC and if so, the details thereof;
- (f) whether there is any proposal for a separate Ministry for OBCs with a dedicated fund; and
- (g) if so, the details thereof and if not, the reasons therefor?

**ANSWER**

**MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT  
(SHRI KRISHAN PAL GURJAR)**

- (a): The Government has constituted a Commission on 2<sup>nd</sup> October, 2017 under article 340 of the Constitution to examine the issues of sub-categorization of Other Backward Classes. The four-member Commission headed by Justice (Retd.) G. Rohini, Chief Justice (Retd.), Delhi High Court is mandated to submit its report by 30.11.2018.
- (b): There is no such plan at present.
- (c): In the Population Census, the enumeration of Castes and Communities other than the Scheduled Castes and the Scheduled Tribes has been discontinued as a matter of policy after Independence.

(d):The overall budgetary allocation for the Ministry are sub-allocated for Scheduled Castes development, Backward Classes development, Social Defence etc. For Financial Year 2018-2019, the budgetary allocation of the Ministry of Social Justice and Empowerment is Rs.7750 crore of which Rs. 1747 crore is earmarked for schemes of Other Backward Classes.

(e): The Government introduced a Bill in the Lok Sabha on 05.04.2017 namely the Constitution (One Hundred and Twenty-Third Amendment) Bill, 2017 on 5.04.2017 for insertion of Article 338B for setting up of a commission for socially and educationally backward classes, to be known as the National Commission for Backward Classes, on the lines of National Commission for Scheduled Castes (Article 338) and National Commission of Scheduled Tribes (Article 338A) and passed on 10.04.2017. The said Bill was considered in the Rajya Sabha on 31.07.2017 and was passed with amendment. The Bill with alternate amendment was introduced in the Lok Sabha on 3.01.2018 and has been passed on 2.08.2018.

(f) & (g): There is no proposal for a separate Ministry for OBCs as there is a full-fledged Backward Classes Division with sufficient staff in the Ministry of Social Justice & Empowerment, to look after the welfare measures of OBCs, with a dedicated budget allocation. Therefore, creation of a separate Ministry for the OBCs is not considered necessary.

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